
(2025) 02 UK CK 0040

Uttarakhand High Court

Case No: First Bail Application No. 1883 Of 2024

Kiran

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Feb. 14, 2025

Acts Referred:

- Indian Penal Code, 1860 - Section 120B, 302

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Bhuwan Bhatt, Manisha Rana Singh

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 02 of 2024, under Sections 302 & 120B IPC, Police Station Chakrata, District Dehradun. She has sought

her release on bail.

2. Heard learned counsel for the parties and perused the record.

3. On 29.01.2023, at 5:00-6:00 early in the morning the informant was told that his brother has been killed and his dead body is kept in a room.

4. Learned counsel for the applicant would submit that the applicant has not committed any offence. The role of hitting the deceased with danda has

been assigned to the co-accused. Hence, it is a case fit for bail.

5. Learned State counsel admits these facts.

6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

7. The bail application is allowed.

8. Let the applicant be released on bail, on her executing a personal bond and furnishing two reliable sureties, each of the like amount, to the

satisfaction of the court concerned.